

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI**

Appeal No. 21 of 2020 (SZ)

IN THE MATTER OF

R. Swathy

...Appellant

Versus

Union of India and others.

...Respondent(s)

**REPLY FILED BY THE 6<sup>TH</sup> RESPONDENT/ GEOLOGIST**

It is submitted that the reply filed by the 6<sup>th</sup> Respondent is as follows:

1. It is humbly submitted that M/s. Tasna Mines, Kottakkal, Pattom, Thiruvananthapuram represented by Managing Partner Shri. Arun Varghese, 7<sup>th</sup> Respondent herein had submitted an application for quarrying lease for the extranction of Granite Building Stone from an area of 4.5592 hectares of land comprised in block no.56, re-survey numbers 76/8, 77/1, 77/2, 78/6, 97/1, 97/2(Govt. land) in Mancode village, Koltarakkara Taluk, Kollam District for a period of 10years@ 1,45,000 MT/Year.

2. It is humbly submitted that pursuant to the said application, No Objection Certificate in the case of Revenue Poramboke land was granted to the applicant by the District Collector, Kollam for the applied area with the condition that 50% of the rubbles is to be supplied for Vizhinjam Port and balance 50% for the sea wall/groynes of Kollam District.

3. The proposed area was inspected on 27/09/2018 by the office of the Geologist, District Office and found that the arca is contiguous and there are no residential buildings, roads, bridges or any other public works within 50m. Since the application satisfied the Rule 40(1) of Kerala Minor Mineral concession Rules, 2015 application and attached documents were forwarded to the 5<sup>th</sup> respondent for further necessary action and the 5<sup>th</sup> respondent vide Lr. No. 11640/M3/2018 dated 15.11.2018 issued a Letter of Intent to the applicant to submit the mandatory documents for the grant of quarrying lease.

4. It is humbly submitted that the 7<sup>th</sup> respondent submitted statutory licences viz. Environmental Clearance No. 1201/SEIAA/KL/2014 dated 14.10.2019 with a validity upto 13.10.2024, Consent from Pollution Control Board with validity upto 30.9.2024, Explosive Licence with a validity upto 31.3.2025 and judgment in W.P.(C) 8008/2020 dated 16.3.2020 for deemed D&O licence from Concerned Panchayat. Accordingly, the 5<sup>th</sup> respondent granted Quarrying Lease vide order No. 27/2020-21/11640/M3/2018/DMG dated 13.5.2020 for a period of 10 years.
5. It is humbly submitted that presently the averred quarry is working with all valid licences as per Kerala Minor Mineral concession Rules, 2015.
6. Rest of the averments of the petitioner in the Original Application are related to the Grant of Environmental Clearance by SEIAA.
7. It is humbly submitted that this respondent reserves its rights to file additional reply as and when required by this Hon'ble Tribunal.

Dated on this the <sup>th</sup> 19 day of October, 2020.



Counsel for 6<sup>th</sup> Respondent

INSTRUCTION IN O.A. 21/2020 FILED BY SMT. SWATHY R. BEFORE THE  
HON'BLE NATIONAL GREEN TRIBUNAL AT CHENNAI SUBMITTED BY  
6<sup>TH</sup> RESPONDENT GEOLOGIST

It is humbly submitted that M/s.Tasna Mines, Kottakkal, Pattom, Thiruvananthapuram represented by Managing Partner Shri. Arun Varghese had submitted an application for quarrying lease for the extraction of Granite Building Stone from an area of 4.5592 hectares of land comprised in block no.56, re-survey numbers 76/8, 77/1, 77/2, 78/6, 97/1, 97/2(Govt. land) in Mancode village, Kottarakkara Taluk, Kollam District for a period of 10years@ 1,45,000 MT/Year. No Objection Certificate in the case of Revenue Poramboke land was granted to the applicant by the District Collector, Kollam for the applied area with the condition that 50% of the rubbles is to be supplied for Vizhinjam Port and balance 50% for the sea wall/groynes of Kollam District. The proposed area was inspected from this office on 27/09/2018 and found that the area is contiguous and there are no residential buildings, roads, bridges or any other public works within 50m. Since the application satisfied the Rule 40(1) of Kerala Minor Mineral concession Rules, 2015 application and attached documents were forwarded to the 5<sup>th</sup> respondent for further necessary action and the 5<sup>th</sup> respondent vide Lr. No. 11640/M3/2018 dated 15.11.2018 issued a Letter Of Intent to the applicant to submit the mandatory documents for the grant of quarrying lease. The 7<sup>th</sup> respondent submitted statutory licences viz. Environmental Clearance No. 1201/SEIAA/KL/2014 dated 14.10.2019 with a validity upto 13.10.2024, Consent from Pollution Control Board with validity upto 30.9.2024, Explosive Licence with a validity upto 31.3.2025 and judgment in W.P.(C) 8008/2020 dated 16.3.2020 for deemed D& O licence from Concerned Panchayat. Accordingly the 5<sup>th</sup> respondent granted Quarrying Lease vide order No. 27/2020-21/11640/M3/2018/DMG dated 13.5.2020 for a period of 10 years. Presently the averred quarry is working with all valid licences as per Kerala Minor Mineral concession Rules, 2015. Rest of the averments of the petitioner are related to the Grant of Environmental Clearance by SEIAA.

These facts are being intimated for kind information.

Dated this the 5<sup>th</sup> day of October 2020

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Geologist/6  
(Respondent)

